

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 135 of 2015**

**Dated : 13<sup>th</sup> August, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**M/s Perfect Filaments Ltd. .... Appellant(s)  
Versus  
Joint Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Pravin Kumar  
Ms. Surbhi Sharma  
Mr. Sanjay Sen, Sr. Adv.

Counsel for the Respondent (s) :

**ORDER**

Heard Mr. Sanjay Sen, learned Senior Advocate, appearing for the appellant, the consumers. Admit.

Issue notice of the instant Appeal to the respondents. Dasti service is permitted. Counter affidavit be filed within three weeks and rejoinder, if any, be filed within two weeks thereafter after serving copy thereof to the other sides.

Post this Appeal for hearing on **28<sup>th</sup> September, 2015.**

**( T. Munikrishnaiah )  
Technical Member  
hj/rkt**

**( Justice Surendra Kumar )  
Judicial Member**

